

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A No. 222 / 2008

Thursday, this the 4th day of December, 2008.

CORAM

HON'BLE MR. GEORGE PARACKEN, JUDICIAL MEMBER

HON'BLE DR K.S.SUGATHAN, ADMINISTRATIVE MEMBER

C.K.Narayanankutty,
Chowkidar,
Central PWD Central Division,
Dutt Saw Mill Road, Kallai,
Kozhikode-673 003.Applicant

(By Advocate Mr S.K.Saju)

v.

1. Union of India represented by its Secretary,
Central Public Works Department,
New Delhi.
2. Superintending Engineer,
Central Public Works Department,
Kallai, Kozhikode-673 003.
3. R.Mohammed Illiys,
Executive Engineer (HQ),
O/o the Chief Engineer (Sz) III,
Central Public Works Department,
Kendriya Sadan, Koramangala,
Bangalore-560 034 (Inquiry Officer).Respondents

(By Advocate Mr TPM Ibrahim Khan, SCGSC for R.1&2)

This application having been finally heard on 4.12.2008, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. GEORGE PARACKEN, JUDICIAL MEMBER

Applicant has filed this O.A seeking a direction to quash the Annexure A-3 notice dated 22.2.2008 issued to him under Rule 16 of the CCS(CCA) Rules,

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1965. Notice in the O.A was issued to the respondents on 25.4.2008. Respondents have filed the reply statement on 25.6.2008. Thereafter, the case was admitted and listed before the Registrar Court for completion of pleadings. Since then, neither the applicant nor his counsel has been attending the court. Therefore, the case was again listed before the Bench on 29.10.2008, 25.11.2008 and today. On none of these dates also, neither the applicant nor his counsel was present. We, in the above facts and circumstances, consider that the applicant is not interested in prosecuting the case. We therefore, dismiss this O.A for default on the part of the applicant/his counsel. There shall be no order as to costs.



DR K.S. SUGATHAN
ADMINISTRATIVE MEMBER



GEORGE PARACKEN
JUDICIAL MEMBER

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